## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2016 C.A. No.

CORAM:

-

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES:

M/s. Life Insurance Corporation of India

V/s.

M/s. Sterling Biotech Limited

SECTION OF THE COMPANIES ACT: 117C of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Pratibha Bhosak	Provocate for Respondent	Prishosale
2	Vidhyadhar Shinde	Advocat for Applicant	

## Order

## CP No.16/117C/NCLT/MB/MAH/2016

At request of the Respondents for leave to file sur-rejoinder, there being no objection from the Petitioner, the Respondent side is given liberty to file sur-rejoinder, if any, within one weeks' time.

List this matter for hearing on 28.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)